

ITEM NO.803
(Mentioning)

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.15924-15925/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court Of Judicature At Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

PETITIONER(S)

VERSUS

SHANTI DEVI & ORS.

RESPONDENT(S)

Date : 02-02-2023 These petitions were orally mentioned today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mrs. Rachna Gupta, AOR

For Respondent(s) Mr. Dhananjay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR